

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.425**  
**CP/178/ND/2023**

**IN THE MATTER OF:**

Anoop Sharma	...	Applicant
Versus		
Red Express Transport Services Limited & Ors.		Respondent
	...	

**under Section 241-242**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Upamanyu Sharma
For the Respondent	: Adv. Kiran Pandey
	Adv. Byron Sequeira, for R-2 and 3

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Upamanyu Sharma, Ld. Counsel for the Applicant as well as Mr. Byron Sequeira, Ld. Counsel for Respondent No. 2& 3 are present through VC. Ld. Counsel for the Applicant has submitted that Hon'ble Principal Bench vide order dated 01.03.2024 in TA (Co. Act.)-52(PB)/2023 has transferred the CP-178/2023 from Court-IV, Delhi Bench, NCLT to Court-VI. Registry is directed to transfer the case folder along with connected papers to Court-VI.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**